

HIGH COURT OF SIKKIM
GANGTOK

No. 04/Confdl/HCS

Dated: 20.07.2020

CIRCULAR

In view of the prevalent situation due to rapid spread of coronavirus (COVID-19) in the State of Sikkim and the Notification dated 20th July 2020 issued by the Chief Secretary, Government of Sikkim, the Hon'ble High Court of Sikkim is pleased to issue the following instructions:

1. For all the District Courts in all the four District of Sikkim, the matters which have already been fixed from 21st July 2020 upto 31st July 2020 shall stand deferred. The next date(s) fixed by the concerned Presiding Officer will be uploaded in the CIS.
2. On the jurisdictional District Judge being intimated one day in advance by the Learned Counsel appearing in the matter or by the parties in person, that any matter covered in Serial No.1 above is required to be considered, the jurisdictional District Judge will take appropriate measures for facilitating such consideration by the concerned Judicial Officer.

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3. For any new case to be heard, the learned Counsel or the petitioner in person shall give intimation to the jurisdictional District Judge through his/her *Peshkar*. The District Judge shall take appropriate steps for facilitating such consideration by the concerned Judicial Officer.
4. Hearing of matters under serial number 2 and 3 above will be conducted, to the extent and as far as possible, through video conferencing.
5. For the purpose of new filing requiring urgent hearing in the District Courts, intimation will be given to the jurisdictional District Judge through the Section Officer/System Administrator, whereupon, the District Judge will issue appropriate directions.

The matter will be reviewed on or before 31st July 2020.

By Order.



20.07.2020

REGISTRAR GENERAL